

**OFFICE OF DISTRICT AND SESSIONS JUDGE, TARN TARAN**

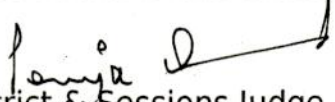
**ORDER**

In continuation of this office Order bearing Endst. No. 1225/EB dated 30.06.2021, it is further directed that the Civil Judges shall also take up the urgent civil matters including the applications under Order 39 Rule 1 & 2 CPC. The Judicial Magistrates shall also record the preliminary evidence in complaints under section 138 N.I. Act and pass appropriate orders in the said complaints after the conclusion of preliminary evidence.

  
District & Sessions Judge,  
Tarn Taran

Endst No. 1226/AB Dated 30/6/21

- Copy forwarded to the following for information and necessary action:-
1. The Registrar General, Hon'ble Punjab and Haryana High Court, Chandigarh.
  2. All the Judicial Officers of this Sessions Division.
  3. The Deputy Commissioner, Tarn Taran.
  4. The Senior Superintendent of Police, Tarn Taran.
  5. The District Attorney, Tarn Taran.
  6. The Superintendents, Central Jail, Amritsar and Sub-Jail, Patti.
  7. The Presidents, Bar Associations, Tarn Taran, Patti and Khadur Sahib.
  8. The System Officer of this Sessions Division to upload this Order on the official website.
  9. A copy of this Order be also placed on the Notice Board of this Office.

  
District & Sessions Judge,  
Tarn Taran